



The Andhra Pradesh Civil Courts (Amendment) Act, 1989

Act 30 of 1989

Keyword(s):

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Amendments appended: 14 of 1993, 29 of 1997, 28 of 2000, 16 of 2005, 8 of 2015, 26 of 2018, 32 of 2023

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THE ANDHRA PRADESH CIVIL COURTS (AMENDMENT) ACT, 1989*

Act No. 30 of 1989.

[2nd December, 1989]

An Act further to amend the Andhra Pradesh Civil Courts Act, 1972.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fortieth Year of the Republic of India as follows:-

1. This Act may be called the Andhra Pradesh Civil Courts (Amendment) Act, 1989. Short title

2. In the Andhra Pradesh Civil Courts Act, 1972 (hereinafter referred to as the principal Act), in section 5, in subsection (2) for the words "rupees twenty thousand", the words "rupees fifty thousand" shall be substituted.

*Received the assent of the Governor on the 30th November 1989. For Statement of Objects and Reasons, please see the Andhra Pradesh Gazette, Extraordinary, Part IV-A, dated the 18th December, 1989 at Page 3.

twenty thousand", the words "rupees fifty thousand" shall be substituted.

Amendment of Section 9 3. In section 9 of the principal Act, in sub-section (1), in sub-clause (a) of clause (ii), for the words "rupees thirty thousand"; the words "rupees one lakh" shall be substituted. (3)

Amendment of Section 16 4. In section 16 of the principal Act, in sub-section (2), for the words "rupees twenty thousand", the words "rupees twenty-five thousand" shall be substituted. (1)

Amendment of Section 17 5. In section 17 of the principal Act, in sub-section (1), in sub-clause (a) of clause (ii) for the words "rupees thirty thousand", the words "rupees one lakh" shall be substituted.

Amendment of Section 24 6. In section 24 of the principal Act, in sub-section (1),—

(a) in clause (i) for the words "two thousand and five hundred rupees", the words "ten thousand rupees" shall be substituted;

(b) in clause (ii) for the words "one thousand rupees", the words "four thousand rupees" shall be substituted."

THE ANDHRA PRADESH CIVIL COURTS (AMENDMENT)
ACT, 1993.

ACT No. 14 OF 1993*

[3rd Sept. 1993.]

An Act further to amend the Andhra Pradesh Civil Courts Act, 1972.

BE it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-fourth Year of the Republic of India as follows:-

1. *Short title.*—This Act may be called the Andhra Pradesh Civil Courts (Amendment) Act, 1993.

2. *Amendment of Section 16. Act. 19 of 1972.*—In the Andhra Pradesh Civil Courts Act, 1972, in Section 16, in sub-section (2) for the words “rupees twenty five thousand”, the words “rupees fifty thousand” shall be substituted.

* Received the assent of the Governor on the 3rd September, 1993. For Statement of Objects and Reasons, Please See the *Andhra Pradesh Gazette*, Part IV-A, Extraordinary, dated _____ at Pages _____

**THE ANDHRA PRADESH CIVIL COURTS LAWS
(AMENDMENT) ACT, 1997.**

ACT No. 29 OF 1997*

[9th December, 1997.]

An Act further to amend the Andhra Pradesh Civil Courts Act, 1972 and the Andhra Pradesh (Telangana Area) Small Causes Courts Act, 1330 F.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-eighth Year of the Republic of India, as follows:-

1. This Act may be called the Andhra Pradesh Civil Courts Laws (Amendment) Act, 1997. short title.

*Received the assent of the Governor on 8th December, 1997.
For Statement of the Objects and Reasons. Please see the A.P. Gazette Part IV-A Extraordinary dated 25th July, 1997 at P-11.

2. in the Andhra Pradesh Civil Courts Act, 1972;—

Amendment of Section 4. Act 19 of 1972. (i) in section 4, in sub-section (1) the words "of the rank of a Subordinate Judge" and the words "of the rank of a District Munsif" shall be omitted;

Substitution of section 5. (ii) for section 5, the following shall be substituted, name:-

<p>jurisdiction of the Judges of the City Civil Courts in original suits and proceedings.</p>	<p>5. (1) The pecuniary jurisdiction of the Chief Judge and an Additional Chief Judge shall, subject to the provisions of the Code of Civil Procedure, 1908 and the other provisions of this Act, extend to all original suits and proceedings of a civil nature including land acquisition original petitions, the amount or value of the subject matter of which exceeds rupees five lakhs.</p>
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(2) The pecuniary jurisdiction of a Senior Civil Judge shall extend to all like suits and proceedings of a civil nature including land acquisition original petitions not otherwise exempted from his cognizance under any other law for the time being in force, the amount or value of the subject matter of which exceeds rupees one lakh but does not exceed rupees five lakhs.

(3) The pecuniary jurisdiction of a Junior Civil Judge shall extend to all like suits and proceedings not otherwise exempted from his cognizance under any other law for the time being in force, the amount or value of the subject matter of which does not exceed rupees one lakh."

(iii) for section 16, the following substitution shall be substituted, namely:- of section 16.

<p>"Jurisdiction of District Judge, Senior Civil Judge and Junior Civil Judge in original suits and other Proceedings.</p>	<p>16 (1) The pecuniary jurisdiction of a District Judge, shall subject to the provisions of the Code of Civil Procedure, 1908 and the other provisions of this Act, extend to all original suits and proceedings of a Civil nature including Land Acquisition original petitions, the amount or value of the subject matter of which exceeds rupees five lakhs.</p>
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(2) The pecuniary jurisdiction of a Senior Civil Judge shall extend to all like suits and proceedings of a Civil nature including land acquisition original petitions not otherwise exempted from his cognizance under any other law for the time being in force, the amount or value of the subject matter of which exceeds rupees one lakh but does not exceed rupees five lakhs.

(3) The pecuniary jurisdiction of a Junior Civil Judge shall extend to all like suits and proceedings, not otherwise exempted from his cognizance under any other law for the time being in force, the amount or value of the subject matter of which does not exceed rupees one lakh".

(iv) in section 28 for the words "the amendment of Senior Subordinate Judge" the words "the section 28. Principal Senior Civil Judge" shall be substituted;

Amendment of (v) in section 33 for the words "the Section 33. Court of Munsif" the words "the Court of Junior Civil Judge" shall be substituted;

Change of the (vi) Throughout the Act, except designations of section 14 for the words "Additional the Officers Judge", "Additional Judges", "Assistant and the Courts Judge", "Assistant Judges", "District Munsif", "District Munsifs", "Additional Subordinate Judge", "Additional Subordinate Judges", "Additional District Munsifs", "the Court of Subordinate Judge", "the Court of District Munsif", "the Court of Principal Subordinate Judge", "the Court of Principal District Munsif", "the Court of Additional Subordinate Judge", "the Court of Additional District Munsif", wherever they occur, the words "Senior Civil Judge", "Senior Civil Judges", "Junior Civil Judge", "Junior Civil Judges", "Junior Civil Judge", "Junior Civil Judges", "Additional Senior Civil Judge", "Additional Senior Civil Judges", "Additional Junior Civil Judges", "the Court of Senior Civil Judge", "the Court of Junior Civil Judge", "the Court of Principal Senior Civil Judge", "the Court of Principal Junior Civil Judge", "the Court of Additional Senior Civil Judge", "the Court of Additional Junior Civil Judge" shall respectively be substituted.

Change of 3. Throughout the Andhra Pradesh designations (Telengana Area) Small Causes Courts of Officers. Act, 1330 F., for the words "Additional Act VI of Judge or Subordinate Judge" wherever 1330 F. they occur the words "Senior Civil Judge" shall be substituted.

K. M. NAGAFHUSHAN RAO,
Secretary to Government,
Legislative Affairs & Justice (I/c),
Law Department.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 21st September, 2000 and the said assent is hereby first published on the 23rd September, 2000 in the Andhra Pradesh Gazette for general information:-

ACT No. 28 OF 2000.

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH
CIVIL COURTS ACT, 1972.**

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-first Year of the Republic of India as follows:-

[185]

J.1259/13

Short
title,
extent
and
commence-
ment.

1. (1) This Act may be called the Andhra Pradesh Civil Courts (Amendment) Act, 2000.

(2) It extends to the whole of the State of Andhra Pradesh.

(3) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment
of
section 5.
Act 19 of
1972.

2. In the Andhra Pradesh Civil Courts Act, 1972 (hereinafter referred to as the principal Act), in section 5,-

(i) in sub-section (1), for the words "which exceeds rupees five lakhs.", the words "which exceeds rupees ten lakhs.", shall be substituted;

(ii) in sub-section (2), for the words "but does not exceed rupees five lakhs.", the words "but does not exceed rupees ten lakhs.", shall be substituted.

Amendment
of
section 9.

3. In section 9 of the principal Act, in sub-section (1), in clause (ii), in sub-clause (a), for the words "is not more than rupees one lakh,", the words "is not more than rupees three lakhs.", shall be substituted.

Amendment
of
section 16.

4. In section 16 of the principal Act,-

(i) in sub-section (1), for the words "which exceeds rupees five lakhs.", the words "which exceeds rupees ten lakhs.", shall be substituted;

(ii) in sub-section (2), for the words "but does not exceed rupees five lakhs.", the words "but does not exceed rupees ten lakhs.", shall be substituted.

5. In section 17 of the principal Act, Amendment in sub-section (1), in clause (ii), in of sub-clause (a), for the words "is not section 17. more than rupees one lakh;", the words "is not more than rupees three lakhs;", shall be substituted.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.

STATEMENT OF OBJECTS AND REASONS

Due to the phenomenal escalation in the value of immovable properties, the Government have decided to enhance the pecuniary jurisdiction of the Senior Civil Judges from rupees five lakhs to rupees ten lakhs and the appellate side jurisdiction of the Chief Judge/District Judges in the State from rupees one lakh to rupees three lakhs by suitably amending the Andhra Pradesh Civil Court Act, 1972 as suggested by the High Court of Andhra Pradesh.

This Bill seeks to give effect to the above decision.

P. CHANDRASEKHAR,
Minister for Law & Courts.

Registered No. HSE/49

[Price : Rs. 0-15 Paise.



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THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 18] HYDERABAD, THURSDAY, APRIL 21, 2005

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 16th April, 2005 and the said assent is hereby first published on the 21st April, 2005 in the Andhra Pradesh Gazette for general information.

ACT No. 16 OF 2005

**AN ACT FURTHER TO AMEND THE ANDHRA
PRADESH CIVIL COURTS ACT, 1972.**

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-sixth Year of the Republic of India as follows :-

[1]

A-2

- Short title, extent and commencement.**
1. (1) The Act may be called the Andhra Pradesh Civil Courts (Amendment) Act, 2005.
- (2) It extends to the whole of the State of Andhra Pradesh.
- (3) It shall come into force on such date as the State Government may, by notification, appoint.
- Amendment of section 9. Act 19 of 1972.**
2. In the Andhra Pradesh Civil Courts Act, 1972 (hereinafter referred to as the principal Act), in section 9, in sub-section (1), in clause (ii), in sub-clause (a), for the words “three lakhs;”, the words “five lakhs;”, shall be substituted.
- Amendment of section 17.**
3. In section 17 of the principal Act, in sub-section (1), in clause (ii), in sub-clause (a), for the words “three lakhs;”, the words “five lakhs;”, shall be substituted.

G.V. SEETHAPATHY,
Secretary to Government,
Legislative Affairs & Justice (FAC),
Law Department.



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THE ANDHRA PRADESH GAZETTE

PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 8] HYDERABAD, WEDNESDAY, APRIL 15, 2015.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 13th April, 2015 and the said assent is hereby first published on the 15th April, 2015 in the Andhra Pradesh Gazette for general information:-

ACT No. 8 OF 2015.

**AN ACT FURTHER TO AMEND THE ANDHRA
PRADESH CIVIL COURTS ACT, 1972.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-sixth Year of the Republic of India as follows :-

1. (1) This Act may be called the Andhra Pradesh Civil Courts (Amendment) Act, 2015.
- (2) It extends to the whole of the State of Andhra Pradesh.

Short title,
extent and
commencement.

Amendment of
section 16,
Act 19 of 1972.

(3) It shall come into force on such date as the State Government may, by notification, appoint.

2. In the Andhra Pradesh Civil Courts Act, 1972 (hereinafter referred to as the principal Act), in section 16,-

(i) in sub-section (1), for the words "which exceeds rupees ten lakhs" the words "which exceeds rupees fifteen lakhs" shall be substituted;

(ii) in sub-section (2), for the words "which exceeds rupees one lakh but does not exceed rupees ten lakhs" the words "which exceeds rupees three lakhs but does not exceed rupees fifteen lakhs" shall be substituted;

(iii) in sub-section (3), for the words "which does not exceed rupees one lakh", the words "which does not exceed rupees three lakhs" shall be substituted.

Amendment of
section 17.

3. In the principal Act, in section 17, in sub-section (1), in clause (ii), in sub-clause (a), for the words "not more than rupees five lakhs," the words "not more than rupees ten lakhs", shall be substituted.

T. NARAYANA REDDY,
Secretary to Government (FAC),
Law Department.



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THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 26 AMARAVATI, THURSDAY, 25th OCTOBER, 2018.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 19th October, 2018 and the said assent is hereby first published on the 25th October, 2018 in the Andhra Pradesh Gazette for general information :-

ACT No. 26 of 2018

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH CIVIL COURTS ACT, 1972.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-ninth year of the Republic of India as follows :-

1. (1) This Act may be called the Andhra Pradesh Civil Courts (Amendment) Act, 2018.
- (2) It shall come into force on such date as the State Government may, by notification, appoint.

Short title and commencement.

2. In the Andhra Pradesh Civil Courts Act, 1972 (hereinafter referred to as the Principal Act), in section 16,-

Amendment of Section 16. Act 19 of 1972

- (i) in sub-section (1), for the words "which exceeds rupees fifteen lakhs", the words "which exceeds rupees fifty lakhs" shall be substituted;

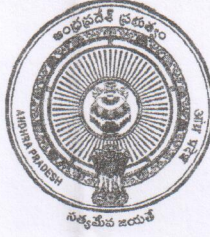
- (ii) in sub-section (2), for the words "which exceeds rupees three lakhs but does not exceed rupees fifteen lakhs, the words "which exceeds rupees twenty lakhs but does not exceed rupees fifty lakhs" shall be substituted.
- (iii) in sub-section (3), for the words "which does not exceed rupees three lakhs.", the words "which does not exceed rupees twenty lakhs" shall be substituted.

Amendment of section 17.

3. In section 17 of the Principal Act, in sub-section (1), in clause (ii), in sub-clause (a), for the words "not more than rupees ten lakhs, the words "not more than rupees fifty lakhs.", shall substituted.

DUPPALA VENKATARAMANA,

*Secretary to Government,
Legal and Legislative Affairs and Justice,
Law Department.*



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THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 32] AMARAVATI, THURSDAY, 26th OCTOBER, 2023.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 18th October, 2023 and the said assent is hereby first published on the 26th October, 2023 in the Andhra Pradesh Gazette for general information :

ACT No. 32 of 2023.

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH CIVIL
COURTS ACT, 1972.**

Be it enacted by the legislature of the State of Andhra Pradesh in the Seventy - fourth Year of Republic of India as follows,-

- (1) This Act may be called the Andhra Pradesh Civil Courts (Amendment) Act, 2023. Short Title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.
- In the Andhra Pradesh Civil Courts Act, 1972 for the words "Junior Civil Judge" and "Senior Civil Judge" wherever they occurs the words "Civil Judge (Junior Division)" and "Civil Judge (Senior Division)" shall be substituted. Substitution for Junior Civil Judge and Senior Civil Judge.
Act No. 19 of 1972.

G. SATYA PRABHAKARA RAO,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.

J.No-42/177